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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 856/2001  
M.A. NO. 725/2001

New Delhi this the 9th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Shri Kanchan Singh  
S/o Shri Bahori Lal  
R/o F-101, Shubh Enclave  
Pitam Pura, New Delhi.
2. Dr. Harbir Singh  
S/o Shri Ram Singh  
R/o House No.209, Sector-I  
Sadiq Nagar  
New Delhi-110 049. ... Applicants

( Shri S.K. Gupta, proxy for Shri B.S.  
Gupta, Advocate)

-versus-

1. Union of India through  
Secretary (Culture), Ministry of Culture  
and Tourism,  
Shastri Bhawan, New Delhi.
2. Secretary  
Department of Expenditure  
Ministry of Finance  
North Block, New Delhi.
3. Director General  
Archeological Survey of India  
Janpath, New Delhi-110011.
4. Secretary  
Ministry of Personnel,  
Public Grievances & Pension,  
Department of Administrative Reforms &  
Public Grievance  
North Block  
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

M.A. No.725/2001 for joining together in a  
single application is granted.

*A.S.*

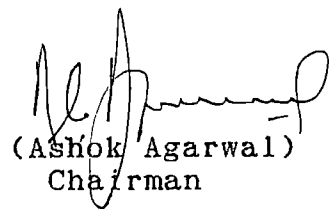
2. Whether the recommendation of the Fifth Central Pay Commission for upgradation of 2 posts of Deputy Superintending Horticulturist from the pay scale of Rs.2200-4000 to that of Rs.3000-4500 <sup>is to be accepted</sup> is entirely for the Ministry of Culture and Tourism to decide. Aforesaid recommendation has been referred to a review committee to take appropriate decision in the matter. Applicants who are aspirants for the aforesaid upgradation have submitted their representations on 29.10.1999 and 26.9.2000 along with a reminder of 1.11.2000 at Annexure A-4 collectively. No decision thereon has so far been taken. In the circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this stage itself even without issuing notices with a direction to respondent Nos.1, 2 & 4 to take an appropriate decision in the matter and convey the same to the applicants expeditiously and in any event within a period of 8 weeks from the date of service of this order. We order accordingly.

3. Registry is directed to forward copies of this OA alongwith the present order to the aforesaid respondents.

4. Present OA is disposed of in the aforesaid terms.



(S.A.T. Rizvi)  
Member (A)



(Ashok Agarwal)  
Chairman

/sns/